

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.301**

IA-3226/2021, IA-1140/21, IA-3385/20 , IA-3840/20 in  
IB-432 /(ND)/2019

**IN THE MATTER OF:**  
**Mr. Arun Kumar Sinha**  
**Vs.**  
**Three C Homes (P) Ltd**

**....FINANCIAL CREDITOR**

**...RESPONDENT**

**SECTION**  
**U/s 7 IBC code 2016**

**Order delivered on 17.9.2021**

**CORAM:**  
**SHRI P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Adv. Mr. Varun Jain in IA No 3840/2020 for the applicant  
Deepak Garg  
: Adv. Mr. Nikhil Verma, for Authorised Representative (Vijay  
Kishor Saxena)

For the Respondent/CD :  
For the intervener : Mr. Amar Gupta, Advocate and Mr. Kamaljeet Singh,  
Advocate, For Yamuna Expressway Industrial Development  
Authority.  
: Mr. Ishaan Chakrabarti, Advocate for the Resolution  
Applicant  
: Mr. Sandeep Bhuraria, Ms. Mahima and Mr. Monish,  
Advocates for Intervenors.

**ORDER**

**IA-3840/2020 :**

Heard the submissions made by the Counsel for the Applicant. This is an Application filed under Section 60 (5) of the Insolvency & Bankruptcy Code, 2016 along with the supporting affidavit.

Having heard the submissions made by the Counsel for the Applicant. Liberty is granted as prayed for and the said Application is **dismissed as withdrawn.**

 contd-

**IA-3226/2021 :**

This is an Application filed by the Resolution Professional under Rule 11 of the NCLT Rules, 2016 for seeking re-hearing of the IA No.3385/2020 and CA No. 3840/2020 and for fixing the hearing of IA No.3385/2020 and CA No. 3840/2020. As the same are listed for hearing, this Application has now become infructuous. Therefore, the same is **dismissed**.

**IA-1140/2021 :**

Heard the submissions made by the Counsel for the Resolution Professional. The Applicant is not present at the time of virtual hearing of the matter. The recitals of the Para 13 at page 318 of the Resolution Plan provide that if any valid and legitimate claim is received in future, the same is agreed to be accepted for the purpose of payment. Therefore, there will be no harm if the application for condonation of delay is allowed.

Therefore, the said Application is **allowed**.

**IA-3385/2020 :**

Heard the submissions made by the Counsel for the Resolution Professional as well as the Counsel for the Yamuna Expressway Industrial Development Authority (YEIDA).

Counsel for the YEIDA has prayed for time for filing Vakalatnama and reply. Three days time is granted for filing Vakalatnama and 10 days time is granted for filing reply.

Post this application on 07.10.2021.

- Sdr

(NARENDER KUMAR BHOLA,  
MEMBER (TECHNICAL))

- Sdr

(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit

Court - III

17.9.21

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